

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
COURT-I**

Item 21

**IA No. 275/2021, 1159/22, 967/2020
In**

**CP(IB) No. 36/Chd/Chd/2017
(Disposed of)**

Under Section 10 & 54(1) & 60(5) IBC 2016

In the matter of:-

Shivek Labs Ltd.

...Petitioner

Present:- Mr. Mayank Mathur, Advocate, Proxy for Mr. Salil Sablok, Advocate for Applicant in IA No. 1159/22.
Mr. Viren Sharma with Mr. Sushant Pathak and Pradeep Singh, Advocates for Respondent No. 1 in IA No. 1159/22 and for applicant in IA No. 967/2020 and 275/2021.
Mr. Pulkit Goyal, Advocate for Respondent No. 3-PNB in IA No. 1159/22.
Mr. G.S. Sarin, PCS for all the Respondents in IA No. 967/2020.
None for Respondent Nos. 2 and 4 in IA No. 1159/22.

IA No. 967/2020

It is stated by learned counsel for the applicant that proceedings in this application are stayed by the Hon'ble High Court and the next date of hearing before the Hon'ble High Court is 06.02.2024. List on 09.02.2024.

IA No. 275/2021

This is an application under Section 54(1) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 45(3)(b) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. Learned counsel for the applicant has stated that as per affidavit dated 13.04.2023, the Stakeholder Consultation Committee had unanimously decided that the avoidance application bearing IA No.

967/2020 shall be pursued/prosecuted by the lead bank i.e. Punjab National Bank on behalf of all the stakeholders. List on 05.12.2023.

IA No. 1159/22

Let compliance of the order dated 21.09.2023 be made by learned counsel for the respondent during the course of day. List on 05.12.2023.

Sd/-

(Umesh Kumar Shukla)
Member (Technical)

November 06, 2023

PKA

Sd/-

(Harnam Singh Thakur)
Member (Judicial)